



తెలంగాణ రాజపత్రము
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**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Telangana Legislature received the assent of the Governor on the 30th March, 2019 and the said assent is hereby first published on the 30th March, 2019 in the Telangana Gazette for general information:-

ACT No. 4 OF 2019.

**AN ACT FURTHER TO AMEND THE TELANGANA
PANCHAYAT RAJ ACT, 2018.**

Be it enacted by the Legislature of the State of Telangana in the Seventieth Year of the Republic of India, as follows:

1. (1) This Act may be called the Telangana Panchayat Raj (Amendment) Act, 2019.

(2) It shall be deemed to have come into force from 15-12-2018.

Short title
and
commence-
ment.

Insertion
of new
part.
Act No. 5
of 2018.

2. In the Telangana Panchayat Raj Act, 2018, after Part VIII, the following new Part shall be inserted, namely,--

“PART - VIII-A

SPECIAL PROVISIONS IN RESPECT OF RESERVATIONS FOR THE SEATS AND OFFICES IN GRAM PANCHAYATS, MANDAL PRAJA PARISHADS AND ZILLA PRAJA PARISHADS.

Reservation of seats and offices in Gram Panchayats, Mandal Praja Parishads and Zilla Praja Parishads.

285A. In pursuance of the Judgments of the Supreme Court of India, the upper ceiling of 50 percent vertical reservations in favour of SCs/STs/OBCs should not be breached in the context of local self Government, and accordingly, notwithstanding anything contained in sections 9, 17, 146, 147, 175, 176 and elsewhere in the Act providing for reservation in favour of Scheduled Castes, Scheduled Tribes and Backward Classes, the seats and offices to be reserved for backward Classes shall be so determined, duly keeping in view the requirement of reservation in respect of SCs, STs therein, that the total number of seats/offices reserved for the SCs, STs and BCs shall not exceed 50 percent of the total number of seats or as the case may be the offices, in the respective local bodies, in the manner prescribed.”

Repeal of
Ordinance
2 of 2018.

3. The Telangana Panchayat Raj (Amendment) Ordinance, 2018 is hereby repealed.

V. NIRANJAN RAO,

Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.